

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.7144-7145/2009

(From the judgement and order dated 05/12/2008 & 06/02/2009 in
CRLR No.178/2003 and CRLRA No.178/2003 of The HIGH COURT OF BOMBAY
AT NAGPUR BENCH, NAGPUR)

SURESH & ORS.

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for bail, permission to compound the offence,
exemption from filing c/c of the impugned order and office report)

Date: 23/10/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE DR. JUSTICE MUKUNDKAM SHARMA

For Petitioner(s)

Mr. Shivaji M. Jadhav, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Exemption allowed.

Issue notice on the question of sentence,
returnable within two weeks.

Dasti service, in addition, is permitted.

[Alka Dudeja]
Court Master

[Neeru Bala Vij]
Court Master